713

duty to draw your attention to his passing away in the early hours of this morning. After a distinguished career in the Indian Civil Service where he rose to the position of a Judge in the Calcutta High Court, he went to Kashmir as the Prime Minister of that State, and then came here, served as the Constitutional Adviser to the Government of India, represented this Government on the Security Council and was also the leader of our Delegation in the United Nations for some years. At the time of his decease, he was a judge of the International Court at The Hague. With whomsoever he worked, he impressed all of them with his great learning, legal and constitutional, as well as his political wisdom and balanced outlook. With his quiet manners, dignified behaviour and persuasive skill, he made an enduring impression on all those who came into contact with him. By his death we have suffered a very grievous loss and I think we have lost a very great Indian. As a mark of respect to his memory, I beg of you to stand for two minutes.

Coir Industry

(Hon. Members then stood in silence for two minutes.)

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE DHOTIES (ADDITIONAL EXCISE DUTY) BILL, 1953

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Dhoties (Additional Excise Duty Bill), 1953 which has been passed by the House at its sitting held on the 26th November, 1953.

714

The Speaker has certified that the-Bill is a Money Bill within **the**-meaning of article lltt of the Constitution of India."

Sir, I lay the Bill on the Table.

PAPERS LAID ON THE TABLE

PAPERS RELATING TO THE BANKING COMPANIES (AMENDMENT) **BILL, 1953.**

THE DEPUTY MINISTER FOR: FINANCE (SHRI A. C. GUHA): Sir, I beg to lay on the Table a **copy of** each of the following papers relating. to the Banking Companies (Amendment) Bill, 1953: —

(i) Summary of the comments received from the State Governments, High Courts and the Reserve Bank on the recommendations of the Banks' Liquidation Proceedings Committee.

(ii) Extracts of personal letters, dated the 24th June 1953, the 13th July 1953, the 31st July 1953 and the 19th August 1953, received by the Deputy Minister for Finance, from the Chief Justice of the Calcutta High Court.

(iii) Abstract of costs and expenses incurred up to the 31st December 1952, by the banks in liquidation in which the Official Receiver is the Official Liquidator.

(iv) Abstract of costs and expenses incurred up to the 31st December, 1952, by the banks in liquidation in which person other than the Official Receiver is the Official Liquidator. [Placed in Library. *See* No. S-170/53 for (i) to (iv).]

THE COIR INDUSTRY BILL, 1953

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : Sir, I beg to move that the Bill to provide for the control by the Union of the coir industry and for that purpose to